

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1110
ANSWERED ON:23.11.2007
AGRAHAYANA SAKA FINE AGAINST COMPANIES
Chavda Shri Harisinh Pratapsinh;Thummar Shri Virjibhai

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has levied any fine against companies during the last three years;
- (b) if so, the details thereof;
- (c) the names of the companies against which more than rupees one crore fine was levied; and
- (d) if so, the details thereof during the last three years, company-wise?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) No, Sir. Monetary penalties are imposed on defaulting companies as are found to be in violation of the provisions of the Companies Act, 1956 by the courts of law consequent to the prosecutions as may be launched against them.

(b) to (d) Do not arise.